

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

(Video Conference)

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDULA – HON'BLE MEMBER (J)
CORAM: SHRI SATYA RANJAN PRASAD, HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 15.11.2022 AT 02:30 PM THROUGH VIDEO CONFERENCE**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (CAA) No.24/230/2022
NAME OF THE COMPANY	Satysai Investments & Leasing Ltd (Transferor Co.) & DCL Exim Pvt Ltd (Transferee Co.)
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230

ORDER

Ld. Counsel for Petitioner seeks directions for issuance of notice to the Statutory Authorities, viz; Income Tax Department, Regional Director, Registrar of Companies and Official Liquidator. Ld. Counsel for Petitioner is directed to issue notice to these Statutory Authorities in terms of Section 230(5) of the Companies Act, 2013 and file proof of service by way of an affidavit.

He is also directed to issue publication in Nava Telangana, Telugu Daily Newspaper, Hyderabad Edition and in Business Standard, English Daily Newspaper, Hyderabad Edition and file proof of publication. Publication shall be ten (10) days before the next date of hearing.

List this matter on 23.12.2022.

Self

MEMBER (TECHNICAL)

Self

MEMBER (JUDICIAL)